

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.120/MP/2019**

Subject : Petition under Section 79 (1) (c) & (f) of the Electricity Act, 2003 read with the provisions of the CERC (Sharing of Inter-State Transmission Charges and Losses Regulations), 2010 to set aside the bills dated, 7.12.2018, 07.1.2019, 8.2.2019 and 8.3.2019 of the Central Transmission Utility (PGCIL) towards Transmission Charges (POC and HVDC charges).

Date of hearing : 8.8.2019

Coram : Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member

Petitioner : KSK Mahanadi Power Limited (KSK MPL)

Respondents : Powergrid Corporation of India Limited and others (PGCIL)

Parties present : Ms. Swapna Seshadri, Advocate, KSK MPL  
Shri Amol Nair, Advocate, KSK MPL  
Shri V.Ramakrishnan, KSK MPL  
Shri Sitesh Mukherjee, Advocate, UPPCL  
Shri Aryaman Saxena, Advocate, UPPCL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Shri Tushar Mathur, Advocate, PGCIL  
Ms. Anita A. Srivastava, PGCIL  
Shri V. Srinivas, PGCIL

**Record of Proceedings**

At the outset, learned counsel for the Petitioner submitted that in terms of order dated 31.7.2019 in Petition No. 20/RP/2019, PGCIL has to refund the money. However, instead of refunding, PGCIL has issued the notice on regulation of power supply which is contrary to the Commission's order dated 31.7.2019.

2. Learned counsel for PGCIL submitted that the outstanding dues of the Petitioner consist of Southern Region and Northern Region and requested to direct the Petitioner to pay outstanding dues of Southern Region. Learned counsel submitted that NLDC is required to revise the POC rates in terms of the Commission's order dated 31.7.2019.

3. After hearing the learned counsels for the parties, the Commission directed PGCIL not to take any coercive measure till disposal of the present Petition. The Commission further directed NLDC to revise the POC rates based on the Commission's order dated 31.7.2019 in Petition No. 20/RP/2019 ,within 15 days.

4. Subject to the above, the Commission reserved order in the Petition.

**By order of the Commission  
Sd/-**

**(T.D. Pant)  
Deputy Chief (Law)**

